

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Eighth Lok Sabha)

FORTY-FOURTH REPORT

(Presented on 25-11-1987)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-fourth Report.

2. The Committee met on 23 November 1987 for—

I. **Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:**—

- (1) **The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 201)** by Shri V. S. Krishna Iyer.
- (2) **The Constitution (Amendment) Bill, 1987 (Insertion of new articles 75A and 164A)** by Shri G. S. Basavaraju.
- (3) **The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 263)** by Shri H. N. Nanje Gowda.
- (4) **The Constitution (Amendment) Bill, 1987 (Insertion of new article 30A)** by Shri S. M. Guraddi.
- (5) **The Constitution (Amendment) Bill, 1987 (Amendment of article 51A)** by Shri Shantaram Naik.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 27 November, 1987.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) **The Constitution (Amendment) Bill, 1987 (Substitution of new article for article 201)** by Shri V. S. Krishna Iyer.

The Bill seeks to amend the Constitution with a view to provide that the President shall, on receipt of a Bill reserved for his consideration by the Governor, declare that he assents to the Bill or that he withholds assent therefrom within a period of three months from the date of the receipt of the Bill; that the President shall not take more than three months in directing the Governor to return the Bill to the House or the Houses of the Legislature of the State for its reconsideration and shall not take more than three months, from the date of receipt of such reconsidered Bill from the Governor, in giving his recommendation.

T.P.T.O

(X) Report could not be adopted on 27-11-87 as the House adjourned due to death of a sitting member, Shri G. L. Dargha. Report was adopted in modified form on 4-12-87.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1987 (*Insertion of new articles 75A and 164A*) by Shri G. S. Basavaraju.

The Bill seeks to amend the Constitution with a view to provide that during the period from the date of announcement of general election to the House of the People or Legislative Assembly of a State, or from the date of dissolution of the House of the People or Legislative Assembly of a State, till the date of re-constitution of the House of the People or the Legislative Assembly of a State, the respective Governments shall function as caretaker Governments and shall not initiate new policies and any policy decisions taken by them shall be subject to ratification by the new House of the People or the Legislative Assembly of a State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1987 (*Substitution of new article for article 263*) by Shri H. N. Nanje Gowda.

The Bill seeks to amend the Constitution with a view to provide for the establishment of an inter-State Council to resolve disputes between States, etc.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1987 (*Insertion of new article 30A*) by Shri S. M. Guradidi.

The Bill seeks to insert a new article 30A in the Constitution with a view to provide for free and compulsory education upto senior secondary school stage and also for free higher technical education to deserving students selected by the Central Government by means of a common selection test.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1987 (*Amendment of article 51A*) by Shri Shantaram Naik.

Amend
The Bill seeks to ~~insert~~ a new article 51A of the Constitution with a view to add another Fundamental Duty for every citizen to see that no action of his, words spoken by him or his behaviour, in a foreign country, brings into disrepute the name or lowers the prestige of the country, its people or the Government.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

(1) Resolution by Shri S. B. Sidnal regarding measures to curb anti-national activities.	2 hours
(2) Resolution by Shri Shantaram Naik regarding uniform civil code.	2 hours
(3) Resolution by Shri Saifuddin Chowdhary regarding sick industrial units.	2 hours

Recommendations

5. The Committee recommend that—

- (i) Sarvashri V. S. Krishna Iyer, G. S. Basavaraju, H. N. Nanje Gowda, S. M. Guradidi and Shantaram Naik be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

November 23, 1987
Agrahayana 2, 1909 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORMULA FOR 4-12-1987

SRI RATI UMA RANI TONK)

SRI RATI PATEL RAMBEN }
RANJBHAI MAVANI)

Sir, I beg to move that this

House do agree with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1987, subject to the modification that para 4 and sub-para (ii) of para 5 thereof relating to allocation of time to Resolutions, be omitted."

मेर-मरकारी लकड़ों के विषेशताओं तथा लकड़ों तम्बाची तमिलि

4-12-1987 के लिए दृष्टि

वीक्षणी उत्ता रानी दीप्ति

वीक्षणी पटेल रमाकेश रामाधार्म वालिंग | महोदय, त्रै

तुम्हारा बताया है कि वह सभा 25 अक्टूबर, 1987 को बना ते
त्रुम्भुत लिए नह मेर-मरकारी लकड़ों के विषेशताओं तथा लकड़ों
तम्बाची तमिलि के 44में तुलिंगदन है, एव लांगौधन के बारे
वरापत्ति है, कि लकड़ों के लिए अस के नियतन तम्बाची पेरा 4
तथा पेरा 5 के उप-पेरा [इसी] का नाम लिया जाए ।

LOK SABHA

REVISED LIST OF BUSINESS

Friday, December 4, 1987 | Agrahayana 13, 1909 (Saka)

PART I

GOVERNMENT BUSINESS (From 11 A.M. to 3.00 P.M.)

OBITUARY REFERENCE

1. OBITUARY REFERENCE to the passing away of Shri Jaswantraj Mehta (Member, Third Lok Sabha).

QUESTIONS

2. QUESTIONS entered in separate list to be asked and answers given.

PAPERS TO BE LAID ON THE TABLE

3. SHRI RAM NIWAS MIRDHA to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1986-87 together with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1986-87.

4. SHRI JANARDHANA POOJARY to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
 - (i) The Alaknanda Gramin Bank (Meeting of Board) Rules, 1986, published in Notification No. S.O. 58 in Gazette of India dated the 10th January, 1987.
 - (ii) The Bhagalpur Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 59 in Gazette of India dated the 10th January, 1987.
 - (iii) The Begusarai Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 60 in Gazette of India dated the 10th January, 1987.

- (iv) The Bikaner Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 61 in Gazette of India dated the 10th January, 1987.
- (v) The Visveshwarya Grameena Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 62 in Gazette of India dated the 10th January, 1987.
- (vi) The Pithoragarh Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 63 in Gazette of India dated the 10th January, 1987.
- (vii) The Ganga Yamuna Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 64 in Gazette of India dated the 10th January, 1987.
- (viii) The Gwalior Datia Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 65 in Gazette of India dated the 10th January, 1987.
- (ix) The Buldhana Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 66 in Gazette of India dated the 10th January, 1987.
- (x) The Parvatiya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 67 in Gazette of India dated the 10th January, 1987.
- (xi) The Adhiyaman Grama Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 68 in Gazette of India dated the 10th January, 1987.
- (xii) The Malwa Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 69 in Gazette of India dated the 10th January, 1987.
- (xiii) The Faridkot Bhatinda Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 70 in Gazette of India dated the 10th January, 1987.
- (xiv) The Kanakadurga Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 71 in Gazette of India dated the 10th January, 1987.
- (xv) The Thane Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 72 in Gazette of India dated the 10th January, 1987.

(xvi) The Vidisha Bhopal Kshetriya Gramin Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 73 in Gazette of India dated the 10th January, 1987.

(xvii) The Vallalar Grama Bank (Meetings of Board) Rules, 1986, published in Notification No. S.O. 74 in Gazette of India dated the 10th January, 1987.

(2) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Hundred Rupees (containing Silver 50 per cent, Copper 40 per cent, Nickel 5 per cent and Zinc 5 per cent), Twenty Rupees and One Rupee (containing Copper 75 per cent and Nickel 25 per cent), coined on the theme "Small Farmers" (on the occasion of celebration of the Seventh World Food Day on the 16th October, 1987) Rules, 1987, (Hindi and English versions) published in Notification No. S.O. 916(E) in Gazette of India dated the 12th October, 1987, under sub-section (3) of section 21 of the Coinage Act, 1906.

(3) A copy of Notification No. G.S.R. 922(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 1987 making certain amendment to Notification No. G.S.R. 734 dated the 23rd August, 1958, under section 43 of the Life Insurance Corporation Act, 1956.

(4) G.S.R. 913(E) (Hindi and English versions) published in Gazette of India dated the 16th November, 1987 making certain amendment to Notification No. 345/86-Customs dated the 16th June, 1986, under section 159 of the Customs Act, 1962 together with an explanatory note.

(5) G.S.R. 925(E) (Hindi and English versions) published in Gazette of India dated the 20th November, 1987 making certain amendment to Notification No. 110-Customs dated the 17th February, 1986, so as to allow the benefit of assessment under Heading No. 98.01 of the First Schedule to the Customs Tariff Act, 1975, in respect of goods imported for Operation Flood II and Flood III Projects of the Indian Dairy Corporation, under section 10 of the Customs Tariff Act, 1975.

5. SHRI P. R. DAS MUNSI to lay on the Table--

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the India Tea and Restaurants Limited Bombay, for the year 1985-86.

(ii) Annual Report of the India Tea and Restaurants Limited, Bombay for the year 1985-86 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1986-87.

(ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) (a) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam (Kerala) for the year 1986-87 together with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam (Kerala) for the year 1986-87.

ASSENT TO BILL

6. SECRETARY-GENERAL to lay on the Table the Representation of the People (Third Amendment) Bill, 1987 passed by the Houses of Parliament during the current session and assented to.

MINUTES OF THE COMMITTEE ON ABSENCE OF MEMBERS

7. CHAUDHARY RAM PARKASH
SHRI BHARAT SINGH to lay on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 26th November, 1987.

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

8. SHRI SHYAM LAL YADAV
SHRI G. S. BASAVARAJU to present the Sixteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

STATEMENT BY MINISTER OF PARLIAMENTARY AFFAIRS

9. SHRI H. K. L. BHAGAT to make a statement regarding Government business for the week commencing the 7th December, 1987.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL)

10. FURTHER DISCUSSION AND VOTING on the Supplementary Demands for Grants in respect of the Budget (General) for 1987-88. (Printed on separate list)

[ALSO further discussion on cut motions (Printed on separate list) moved on 2nd December, 1987]

LEGISLATIVE BUSINESS

(i) Contingent Notice of Bill

Appropriation Bill for introduction, consideration and passing

11. SHRI B. K. GADHVI to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88.

@Appropriation (No. 5) Bill.

ALSO to introduce the Bill.

12. SHRI B. K. GADHVI to move that the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1987-88, be taken into consideration.

ALSO to move that the Bill be passed.

(ii) Bills for consideration and passing

13. SHRI CHINTAMANI PANIGRAHI to move that the Bill to amend the Authorised Translations (Central Laws) Act, 1973, as passed by Rajya Sabha, be taken into consideration.

(Amendment printed on separate list to be moved)

Authorised Translations (Central Laws) Amendment Bill.

ALSO to move that the Bill be passed.

14. SHRI H. R. BHARDWAJ to move that the Bill to repeal certain enactments and to amend certain other enactments, as passed by Rajya Sabha, be taken into consideration.

(Amendments printed on separate list to be moved)

Repealing and Amending Bill.

ALSO to move that the Bill be passed.

15. SHRI H. R. BHARDWAJ to move that the Bill further to amend the Parsi Marriage and Divorce Act, 1936, as passed by Rajya Sabha, be taken into consideration.

ALSO to move that the Bill be passed.

Parsi Marriage and Divorce (Amendment) Bill.

16. SHRI P. A. SANGMA to move that the Bill to amend the Equal Remuneration Act, 1976, as passed by Rajya Sabha, be taken into consideration.

(Amendments printed on separate list to be moved)

Equal Remuneration (Amendment) Bill.

ALSO to move that the Bill be passed.

@To be taken up in case all Supplementary Demands for Grants (General) for 1987-88, are voted.

PART II
PRIVATE MEMBERS' BUSINESS
(From 3.00 P.M. to 5.30 P.M.)

MOTION

✓ 17. SHRIMATI USHA RANI TOMAR
SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI to move the following:—

“That this House do agree with the Forty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1987.”

BILLS

18. A list showing Private Members' Business has already been issued.

***HALF-AN-HOUR DISCUSSION**

19. PROF. SAIF-UD-DIN SOZ to raise a discussion on the points arising out of the answer given by the Minister of Agriculture on 23 November, 1987 to Starred Question No. 231 regarding payment of wages to beneficiaries of NREP.

NEW DELHI;

December 3, 1987

SUBHASH C. KASHYAP,

Secretary-General.

Agrahayana 12, 1909 (Saka)

*To be taken up at 5.30 P.M. or as soon as the preceding items of business are disposed of, whichever is earlier.